

**IN THE COURT OF VIKAS DHULL: ADDITIONAL
DISTRICT JUDGE-01, TIS HAZARI COURTS (WEST),
DELHI**

Misc.Application No. ___/2020

Paramjit Singh

... Applicant/appellant

Versus

Sourabh

... Non-applicant
/Respondent

THROUGH CISCO WEBEX VIDEO CONFERENCING

06.07.2020 (11.30 a.m. to 11.35 a.m.)

**Pr: Sh.Sudhir Anand, Ld.counsel for
applicant/appellant.**

(Mobile No.: 9560322277)

(Email ID : advocatesudhiranand@gmail.com)

Non-applicant / respondent unserved.

Notice sent to non-applicant/respondent received
back unserved with the report that non-
applicant/respondent was contacted on his mobile

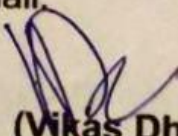


number but the same was found "**out of service**".

Said report has been shared with the Id.counsel for applicant/appellant, who submits that he will provide the email address of non-applicant/respondent and accordingly, he has made a prayer for issuance of fresh notice to non-applicant/respondent.

In the facts, **issue fresh notice to non-applicant/respondent through Nazarat Branch, West, THC, Delhi subject to applicant/appellant furnishing on record email address of non-applicant / respondent for 09.07.2020.**

A copy of order be sent to the Ld.counsel for applicant/appellant through whatsapp/email


(Vikas Dhull)
ADJ-01, West,
THC, Delhi
06.07.2020